

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 345/99

New Delhi this the 3rd day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)

Inderpal Singh
S/o Shri Krishan Pal Singh
R/o D-22, Ganga Vihar,
Gokulpuri, Delhi.

...Applicant
(By Advocate: Shri S.K. Gupta)

Versus

1. Union of India,
through Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Dy. Director General,
Military Farms
Quartermaster General's Branch,
Army Headquarters, West Block-III
R.K. Puram, New Delhi.
3. Director,
Military Farm & Frieswal Project
Grass Farm Road,
Meerut Cantt. Meerut (U.P.)

...Respondents
(By Advocate: Shri Harvir Singh proxy
for Mrs. P.K. Gupta)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for the applicant and
the respondents.

2. It is the case of the applicant
that ~~he~~ is a casual labour and has worked for
more than 230 days in the year 1997 and more than
240 days in the year 1998. This fact is, however,
not clearly admitted in the counter affidavit
filed by the respondents. In the absence of any
certificate, it cannot be decided whether the
applicant in fact worked for more than 240 days in

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the year 1998. The plea of the applicant is that he is entitled for grant of temporary status, cannot be accepted straightaway. It is for the respondents to consider whether the applicant had in fact worked for more than 240 days.

3. The OA is disposed of directing the respondents to grant the temporary status to the applicant in accordance with law. It should be emphasised that the applicant is also entitled for consideration, if the respondent takes freshers on contract basis, in preference to any freshers for re-engagement. No costs.

Ch. B. Srinivas
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.